

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO. 335 OF 2020

IN THE MATTER OF

Shobhana Prabhakar Mahajan & Anr

...Appellants

Vs

Micro Inks Ltd

.... Respondents

Mr P.Y. Mahajan, Appellant No.2 in person and for Appellant No.1.
Ms Purti Marwaha Gupta, Ms Henna George, Ms Areca Sanjay Massey,
Advocates for Respondents.

ORDER

24.02.2020: Learned counsel for Respondent seek two days' time to file certain documents. It is directed that it be supported with the affidavit that these documents are already on record before NCLT.

2. Appellant No.2 seeks time to file rejoinder. He is permitted to file rejoinder within 10 days. Let the matter be fixed on **19th March, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

bm/kam